Commercial Complex(8DA) Indiranagar Dangalore - 560 038

Dated : 26 APR 1989

APPLICATION NO (S)	384, 385, 403, 404 &	411 /89 (F)
W.P. NO (S)		· · ·

Applicant (s)

Respondent (s)

Shri Chandrasekhara Murthy & V/s The Senior Divisional Operating Supdt.,

Southern Railway, Mysore & another

- Shri Chandrasekhara Murthy
 Assistant Station Master
 Nanjangud Railway Station & P.O.
 Southern Railway
 Mysore District
- 2. Shri K.R. Kiran Das Assistant Station Master Southern Railway Nagavangala Railway Station Via Birur Chickmagalur District
- 3. Shri R. Sivapatham
 Assistant Station Master
 Southern Railway
 Mallasendra Railway Station & P.O.
 Tumkur District
- 4. Shri V. Nachinarkinian
 Relieving Assistant Station Master
 Southern Railway
 Narimogaru Railway Station
 Serve Post
 Puttur Taluk
 Dakshina Kannada District
- 5. Shri R. Bharani Station Master Southern Reilway Saunshi Railway Station & P.O. (Pin : 581 117) Dharwad District

- 6. Shri S.K. Srinivasan Advocate No. 10, 7th Temple Road 15th Cross, Malleswaram Bangalore - 560 003
- 7. The Senior Divisional Operating Superintendent Southern Reilway Mysore Division Mysore
- 8. The Divisional Railway Manager Southern Railway Mysore Division Mysore
- 9. Shri K.V. Lakshmanachar Railway Advocate No. 4, 5th Block Briand Square Police Quarters Mysore Road Bangalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

4 Leved Jan. 4-09

DE PUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTY FIRST DAY OF APRIL 1984

Present: Hon'ble Shri Justice K.S. Puttaswamy ... Vice-Chairman
Hon'ble Shri L.H.A. Rego ... Member (A)

APPLICATIONS NO.384, 385, 403, 404, 411/89

Chandrasekhara Murthy, Assistant Station Master, Nanjangud, R.S. & P.O., Mysore Dietrict.

Applicant in A No.384/89

K.R. Kiran Das, Assistant Kakkur Station Master, Nagavangala Railway Station, Via Birur, Chickmagalur Dt.

Applicant in A No.385/89

V. Nachinarkinian, RelievingAsst. Station Master, Narimogaru Railway Station, Serve Post, Puttur Taluk, Southern Railway, South Kanara Dt.

Applicant in A No.404/89

R. Sivapatham, Asst. Station Master, Southern Railway, Mallasandra R.S. & P.B. AuMkur Distt.

Applicant in A No.403/89

R. 8harani, Station Master, Saunshi R.S. & P.O. Pin:581 117, Distt. Dharwar

Applicant in A No.411/89

(Shri S.K.Srinivasan ... Advocate)

v.

The Sr. Divisional Operating Superintendent, Southern Railway, Mysore Division, Mysore.

The Divisional Railway Manager, Southern Railway, Mysore Division, Mysore.

Respondents

(Shri K.V.Lakshmanachar . Advocate)

These applications have come up for admission and hearing before this Tribunal today. Hon'ble Vice-Chairman made the following:



DRDER

As the questions of law that arise for determination in these cases are common we propose to dispose of them by a common order.

- 2. At the material time the applicants were working as Assistant Station Masters in MysoreDivision of the Southern Railways. In separate disciplinary proceedings instituted against the applicants under the Railway Servants (Disciplinary and Appeals) Rules, 1968 (Rules) for the misdemeanour detailed in the respective charges levelled against them, the Disciplinary Authority (DA) by his separate but identical orders inflicted on them the penalty of reduction in rank/grade. Aggrieved by the respective orders made by the DA against them, the applicants filed appeals to the Divisional Railway Manager and Appellate Authority (AA) under the Rules, who by separate but identical orders made had dismissed them. Aggrieved by the orders made by the AA and the DA the applicants have approached this Tribunal in separate but identical applications under Section 19 of the Act.
- 3. Shri S.K. Srinivasan, learned counsel for the applicants contends that the orders made by the AA were not speaking orders and are illegal. In support of his contention Shri Srinivasan strongly relies on a decision rendered by us in C. RAMANAND & 4 OTHERS V. SENIOR DIVISIONAL OPERATING SUPDT. SOUTHERN RAILWAY AND OTHERS A No.1820/88 decided on 20.2.1989.
- 4. Shri K.V. Lakshmanachar, learned counsel for the respondents sought to support the impugned orders.
- 5. The AA had dismissed the appeals filed by the applicants

in one short sentence viz. "I have gone through the appeal and find no reason to reduce the penalty". Without any doubt the orders made by the AA which do not deal with the three essential factors enumerated in Rule 22(2) of the Rules are not speaking orders and are illegal.

- 6. In Ramanand's case, we have examined similar orders and have taken exception to them for the reasons stated in that order. What is decided in that cases, applies on all fours to the impugned orders of the DA and AA.
- 7. In the light of our above discussion we allow these applications in part, quash the orders of the AA and direct the AA Respondent No.2 to restore the appeals filed by the applicants to their original files and dispose of them in accordance with law and observations made in Ramanand's case with all such expedition as is possible in the circumstances of the cases and in any event within three months from the date of receipt of this order.
- 8. Applications are disposed of in the above terms.
 But in the circumstances of the cases, we direct the parties to bear their own costs.

TRUE COPY

VICE CHAIRMAN 4-1987 MEMBER (A) 184.4.4.4.4.

DEPUTY REGISTRAR (JDLT)